

SHRI GEOGRE FERNANDES:
Kindly allow an adjournment motion or a discussion.

SHRI GEORGE FERNANDES:
What do you propose to allow? You are allowing neither an adjournment motion nor a discussion.

MR. SPEAKER: First see the result of statement under Rule 377. (*Interruptions*).

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (Vote on Account) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 15th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 15th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.28 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1980, which was passed by the Lok Sabha, at its sitting held on the 14th March, 1980 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Electricity) Distribution Bill, 1980 which was passed by the Lok Sabha at its sitting held on the 14th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186

12.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUPPLY OF NUCLEAR FUEL BY THE U.S.A. FOR TARAPUR

SHRI M. RAM GOPAL REDDY (Nizamabad): Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported fresh complications in the supply of nuclear fuel by the U.S.A. for Tarapur."

(*Interruptions*)

MR. SPEAKER: We have already discussed. The same thing cannot be discussed again. Nothing can be dis-